

(2010) 10 RAJ CK 0055
In the Rajasthan High Court
Case No : Civil Writ Petition No. 9515 of 2010

Paras Ram

APPELLANT

Vs

State of Rajasthan and Others

RESPONDENT

Date of Decision : 21-10-2010

Acts Referred:

Citation : (2010) 10 RAJ CK 0055

Hon'ble Judges : Vineet Kothari, J

Bench : Single Bench

Judgement

Vineet Kothari, J.—Learned Counsels agree that controversy involved in the present case is covered by the decision rendered by this Court in Prahalad Kumar Sharma v. State of Rajasthan and Ors. SBCWP No. 8966/2009 & connected matters decided on 22/7/2010. Relevant paras 6 to 9 of the aforesaid judgment are reproduced hereunder for ready reference:

6. In view of aforesaid, these writ petitions are also disposed of in view of earlier decision of this Court by Single Bench as well as Division Bench and aforesaid quoted decisions of the State Government vide letter dated 4.6.2010 and 26.6.2010 and the Respondents shall continue the contract of employment of present Vidhyarthi Mitras ? Petitioners who have worked for Academic Session 2009-2010 till the end of Academic Session 2010-2011 and shall also consider the case of present Petitioners ? Vidhyarthi Mitras for transfer and absorption under the Rationalisation and Equalisation Policy also in other Blocks/Tehsil and Districts as requested by the Director, Elementary Education, Bikaner vide letter dtd.26.6.2010 to the Principal Secretary, School & Sanskrit Education, Jaipur vide Annex.4 dtd. 26.6.2010. The decision shall not confer any right on the Petitioners ? Vidhyarthi Mitras to continue in said position after the end of Academic Session 2010-2011 unless the State Government itself takes a decision otherwise in this regard.

7. These directions will apply to the present Petitioners and all other similarly situated Vidhyarthi Mitras who have worked for Academic Session 2009-2010,

even if they have not approached this Court by way of a writ petition and the Respondents will be bound to give similar treatment to all other similarly situated persons without requiring them to approach this Court by way of fresh writ petition.

8. Those Vidhyarthi Mitras who worked for the Academic Session 2008-2009 or prior to that but did not work as such for the Academic Session 2009-2010, are not entitled to the aforesaid relief as such. However, if such Vidhyarthi Mitras make any representation and vacancies are still available with the State Government for Academic Session 2010-2011, their cases may be considered for re-employment. If however, it is not found appropriate to re-employ such Vidhyarthi Mitras, the Principal Secretary may pass one common order for such Vidhyarthi Mitras employed for Academic Session 2008-2009 or prior to that and it will not be necessary for all respective District Education Officers or any other authority to pass separate orders on such representations.

9. The aforesaid writ petitions are accordingly disposed of. No orders as to costs.

2. The writ petition is also disposed of in aforesaid terms. No order as to costs.